



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A. No.063/00501/2019

Chandigarh, this the 01st of March 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Bhagat Ram aged 61 years about Group C s/o Sh. Kartar Chand Ex. Signal maintainer Gr. I under SSE/Signal/Rajpura resident of vill Anjoli PO Kotla Kalan Teh & Distt Una (H.P.) – 174303.

....Applicant

(BY: Mr. Karnail Singh, Advocate)

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi – 110001.
2. Divisional Railway Manager, DRM Office Complex, Northern Railway, Ambala Cantt- 133001.
3. Senior DPO DRM Office Complex, Northern Railway, Ambala Cantt – 133001.

... .Respondents

(BY: Mr. Yogesh Putney, Advocate)

O R D E R(Oral)

AJANTA DAYALAN, MEMBER (A):

1. The learned counsel for the applicant seeks to withdraw this O.A. as he states that he is waiting for certain additional documents which will establish the case of the applicant in a better manner.
2. In view of the fact that the applicant is a group 'C' official and has already retired and also because the recovery of over 70,000 has been effected from his retiral dues, prayer to



withdraw the O.A. with liberty to file a fresh one with better particulars on the same cause of action is allowed.

3. Accordingly, the O.A. is disposed of as withdrawn, with the aforesaid liberty.

(AJANTA DAYALAN)
MEMBER (A)

'mw'